

RATIFIED MINUTES OF MEETING No.02/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 28.04.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 02/16 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 28.04.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:59/17/80-ALC2/2014	Party Name:..PLANT ENGINEERING SERVICES,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Approved
	HQ File :01/80/050/00431/AM15/	RLA File :04/24/040/00076/AM11/	Lic.No/Date:0410115529 14.07.2010	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (213)/14-ME dated 10.04.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

Case No.:23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:09.06.2015
Decision: The committee noted that comments from EPCG Division are pending and 14 th reminder dated 16.12.2014 has been sent to EPCG Division. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 09.06.2015.			

Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:09.06.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 03.02.2015 and awaited the comments. Case is deferred to 09.06.2015.			

Case No.:18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:09.06.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and awaited the comments. Case is deferred to 09.06.2015.			

Case No.:3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:09.06.2015
Decision: The Committee decided to call the representative of the firm earlier for 'Personal Hearing' in the meeting on 17.03.2015 as the firm has not replied to the deficiency letter issued to them on 19.01.2015. However, the firm requested for postponement of the 'Personal Hearing'. Accordingly, the Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting on 09.06.2015. Case is deferred to 09.06.2015.			

Case No.:23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:09.06.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on			

30.01.2015 and awaited the comments. Case is deferred to 09.06.2015.

7	Case No.:2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:09.06.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 07.04.2015 & E-mail dated 17.04.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 09.06.2015.				

8	Case No.:3/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:09.06.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 07.04.2015 & E-mail dated 17.04.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 09.06.2015.				

9	Case No.:10/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:09.06.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and awaited the comments. Case is deferred to 09.06.2015.				

10	Case No.:11/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:09.06.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and awaited the comments. Case is deferred to 09.06.2015.				

11	Case No.:44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:09.06.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly				

authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for further comments in this matter.

Case is deferred to 09.06.2015.

12	Case No.:40/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00125/AM15/	RLA File :07/24/040/00113/AM14/	Lic.No/Date:0710097716 23.08.2013	Defer Date:09.06.2015
Decision: The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. However, according to MSME, information for one item is pending from the firm. As the firm has not replied to the reminder dated 07.04.2015 to furnish complete reply, NC decided to issue final reminder to firm to furnish requisite information expeditiously. Case is deferred to 09.06.2015.				

13	Case No.:43/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Approved
	HQ File :01/80/050/00128/AM15/	RLA File :07/24/040/00156/AM14/	Lic.No/Date:0710097714 23.08.2013	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (62)/14-ME dated 27.04.2015 (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

14	Case No.:45/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00130/AM15/	RLA File :07/24/040/00136/AM14/	Lic.No/Date:0710097715 23.08.2013	Defer Date:09.06.2015
Decision: The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. However, according to MSME, information for one item is pending from the firm. As the firm has not replied to the reminder dated 07.04.2015 to furnish complete reply, NC decided to issue				

final reminder to firm to furnish requisite information expeditiously. Case is deferred to 09.06.2015.

15	Case No.:9/5/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:09.06.2015
	Decision: The Committee noted that the firm's reply dated 16.10.2014 has been sent to MSME on 30.10.2014 followed by reminder dated 07.04.2015. NC decided to await comments from MSME. Case is deferred to 09.06.2015.			

16	Case No.:50/15/80-ALC2/2013	Party Name:TERACOM LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:09.06.2015
	Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 followed by reminders on 06.01.2015 & 07.04.2015 for comments. NC decided to await comments from DEIT. Case is deferred to 09.06.2015.			

17	Case No.:1/2/80-ALC2/2014	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:09.06.2015
	Decision: The Committee noted that the firm has not replied to the reminder dated 07.04.2015. Therefore, NC decided to issue a final reminder to the firm to expedite reply. Case is deferred to 09.06.2015.			

18	Case No.:15/19/80-ALC2/2013	Party Name: NETA FIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:09.06.2015
	Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. Therefore, NC decided to issue a reminder to C&PC from DDG (PS) to expedite comments. Case is deferred to 09.06.2015.			

19	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:09.06.2015

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for further comments in this matter.

Case is deferred to 09.06.2015

20	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:09.06.2015
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. Therefore, NC decided to issue a reminder to C&PC from DDG (PS) to expedite comments. Case is deferred to 09.06.2015.				

21	Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:09.06.2015
Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015. Case is deferred to 09.06.2015.				

22	Case No.:33/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Approved
	HQ File	RLA File	Lic.No/Date:0710100457	

:01/80/050/00557/AM14/	:07/24/040/00291/AM14/	11.12.2013	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (11)/14-ME dated 27.04.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.			

Case No.:34/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Approved
23 HQ File :01/80/050/00558/AM14/	RLA File :07/24/040/00322/AM14/	Lic.No/Date:0710101167 07.01.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (12)/14-ME dated 27.04.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.			

Case No.:7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
24 HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:09.06.2015
Decision: The committee noted that firm has not replied to DIT's deficiency letter dated 26.03.2015 and therefore, decided to issue a reminder to them to furnish reply immediately. Case is deferred to 09.06.2015.			

Case No.:42/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
25 HQ File :01/80/050/00127/AM15/	RLA File :07/24/040/00443/AM14/	Lic.No/Date:0710102670 06.03.2014	Defer Date:09.06.2015
Decision: The committee noted that the firms reply dated 06.10.2014 has been sent to MSME on 10.11.2014 followed by reminder on 07.04.2015. Reply of the firm was again sent to MSME on 24.04.2015 to expedite comments. Case is deferred to 09.06.2015.			

Case No.:13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
26 HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 07.04.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 09.06.2015.			

Case No.:18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
27			

HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm has not replied to the MSME deficiency letter dated 03.03.2015 and decided to send a reminder to them to expedite reply. Case is deferred to 09.06.2015.			

Case No.:15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
28 HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments. NC issued reminder to DEIT through E-mail dated 29.04.2015 to expedite comments. Case is deferred to 09.06.2015.			

Case No.:19/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
29 HQ File :01/80/050/00187/AM15/	RLA File :22/24/040/00001/AM15/	Lic.No/Date:2210014810 22.04.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm's reply dated 09.02.2015 has been sent to MSME on 20.02.2015 followed by reminder on 07.04.2015 for comments. NC decided to await comments from MSME. Case is deferred to 09.06.2015.			

Case No.:20/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
30 HQ File :01/80/050/00188/AM15/	RLA File :22/24/040/00002/AM15/	Lic.No/Date:2210014809 22.04.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm's reply dated 09.02.2015 has been sent to MSME on 20.02.2015 followed by reminder on 07.04.2015 for comments. NC decided to await comments from MSME. Case is deferred to 09.06.2015.			

Case No.:1/4/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
31 HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:09.06.2015
Decision: The committee noted that the firms application was sent to MSME on 01.07.2014 followed by reminders dated 07.11.2014, 09.01.2015 and 07.04.2015 for comments. NC decided to await comments from MSME. Case is deferred to 09.06.2015.			

Case No.:22/8/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
32			

HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:09.06.2015
Decision: The committee noted that the firm's reply dated 16.10.2014 has been sent to DHI on 10.11.2014 followed by reminder on 07.04.2015. NC decided to await comments from DHI. Case is deferred to 09.06.2015.			

Case No.:41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:09.06.2015
33	Decision: The Committee noted that representatives of the firm were called for 'Personal Hearing' in the meeting dated 28.04.2015 to clarify their position on export/import data in their cases. S/Shri Rajgopal N; K.C.Shashikanth; R. Sharath Iyer; Snigdha Mehrota, S. Jayaprakash and A. Sheshadri attended for the personal hearing on behalf of the firm and explained before the NC regarding export/import data in their cases. The applicant was advised to clarify input list properly. Case is deferred to 09.06.2015.		

Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:09.06.2015
34	Decision: The Committee noted that representatives of the firm were called for 'Personal Hearing' in the meeting dated 28.04.2015 to clarify their position on export/import data in their cases. S/Shri Rajgopal N; K.C.Shashikanth; R. Sharath Iyer; Snigdha Mehrota, S. Jayaprakash and A. Sheshadri attended for the personal hearing on behalf of the firm and explained before the NC regarding export/import data in their cases. The applicant was advised to clarify input list properly. Case is deferred to 09.06.2015.		

35	Case No.:1/11/80-ALC2/2014	Party Name: HITCO TOOLS LTD	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014	Defer Date:09.06.2015
	Decision: The Committee noted that firm's reply dated 03.04.2015 has been sent to MSME for comments on 24.04.2015.The reply sent by the firm is insufficient. Therefore, NC decided to request the firm to send complete details. Case is deferred to 09.06.2015.			

36	Case No.:40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:09.06.2015
	Decision: The Committee noted that representatives of the firm were called for ‘Personal Hearing’ in			

the meeting dated 28.04.2015 to clarify their position on export/import data in their cases. S/Shri Rajgopal N; K.C.Shashikanth; R. Sharath Iyer; Snigdha Mehrota, S. Jayaprakash and A. Sheshadri attended for the personal hearing on behalf of the firm and explained before the NC regarding export/import data in their cases. The applicant was advised to clarify input list properly. Case is deferred to 09.06.2015.

Case No.:42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:09.06.2015

37 **Decision:** The Committee noted that representatives of the firm were called for 'Personal Hearing' in the meeting dated 28.04.2015 to clarify their position on export/import data in their cases. S/Shri Rajgopal N; K.C.Shashikanth; R. Sharath Iyer; Snigdha Mehrota, S. Jayaprakash and A. Sheshadri attended for the personal hearing on behalf of the firm and explained before the NC regarding export/import data in their cases. The applicant was advised to clarify input list properly. Case is deferred to 09.06.2015.

Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:09.06.2015

38 **Decision:** The Committee noted that representatives of the firm were called for 'Personal Hearing' in the meeting dated 28.04.2015 to clarify their position on export/import data in their cases. S/Shri Rajgopal N; K.C.Shashikanth; R. Sharath Iyer; Snigdha Mehrota, S. Jayaprakash and A. Sheshadri attended for the personal hearing on behalf of the firm and explained before the NC regarding export/import data in their cases. The applicant was advised to clarify input list properly. Case is deferred to 09.06.2015.

Case No.:47/14/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	Defer Date:09.06.2015

39 **Decision:** The Committee noted that firm has not replied to the DHI deficiency letter dated 05.03.2015 sent to the firm on 10.03.2015 and decided to issue a reminder to them to expedite reply. Case is deferred to 09.06.2015.

Case No.:54/17/80-ALC2/2014	Party Name: ARIHANT INDUSTRIES,	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
HQ File :01/80/050/00426/AM15/	RLA File :33/24/040/00005/AM15/	Lic.No/Date:3310029998 04.07.2014	Defer Date:09.06.2015

40 **Decision:** The committee noted that as description of export and import items are same, it was decided

to call firm's representative for 'personal hearing' to clarify the same on 23.06.2015. Case is deferred to 09.06.2015.

41	Case No.:45/17/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:2/80- ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00417/AM15/	RLA File :03/95/040/00338/AM15/	Lic.No/Date:0310787040 18.07.2014	Defer Date:09.06.2015
Decision: The committee noted that the firm has not replied to the deficiency letter issued to them 01.12.2014 followed by a reminder on 09.01.2015 and final reminder dated 07.04.2015 and E-mail dated 17.04.2015. NC decided to grant 15 days more time to the firm to furnish reply. Case is deferred to 09.06.2015.				

42	Case No.:7/14/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:2/80- ALC2/2015 28.04.2015	Status: Approved
	HQ File :01/80/050/00328/AM15/	RLA File :04/24/040/00102/AM15/	Lic.No/Date:0410159118 28.07.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (159)/2014-ME dated 27.03.2015 (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

43	Case No.:8/14/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:2/80- ALC2/2015 28.04.2015	Status: Approved
	HQ File :01/80/050/00329/AM15/	RLA File :04/24/040/00103/AM15/	Lic.No/Date:0410159119 30.07.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (156)/2014-ME dated 27.03.2015 (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

44	Case No.:34/14/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:2/80- ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT directly on 26.12.2014 for comments. NC issued reminder to DEIT through E-mail dated 29.04.2015 to expedite comments. Case is deferred to 09.06.2015.				

45	Case No.:38/14/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT.	Meet No/Date:2/80- ALC2/2015	Status: Deferred
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	LTD.	28.04.2015	
HQ File :01/80/050/00359/AM15/	RLA File :05/23/040/00161/AM15/	Lic.No/Date:0510390041 31.07.2014	Defer Date:09.06.2015
Decision: The Committee noted that firm's reply dated 11.04.2015 has been sent to MSME on 24.04.2015 for comments and decided to await comments from them. Case is deferred to 09.06.2015.			

46	Case No.:7/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:09.06.2015
Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 for comments and decided to await comments from them. Case is deferred to 09.06.2015.				

47	Case No.:46/17/80-ALC2/2014	Party Name: VENKATESWARA ENGINEERING WORKS	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date:09.06.2015
Decision: The committee noted that the firm has not replied to the deficiency letter issued to them 01.12.2014 followed by a reminder on 09.01.2015 and final reminder dated 07.04.2015 and E-mail dated 17.04.2015. NC decided to grant 15 days more time to the firm to furnish reply. Case is deferred to 09.06.2015.				

48	Case No.:5/14/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00326/AM15/	RLA File :04/24/040/00098/AM15/	Lic.No/Date:0410159158 05.08.2014	Defer Date:09.06.2015
Decision: The Committee noted that firm's reply dated 08.04.2015 has been sent to DHI on 24.04.2015 for comments and decided to await comments from them. Case is deferred to 09.06.2015.				

49	Case No.:9/14/80-ALC2/2014	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:09.06.2015
Decision: The committee noted that the firm has not replied to the DHI deficiency letter issued to them 21.10.2014 followed by a reminder on 16.02.2015 and final reminder dated 07.04.2015 and E-mail dated 09.04.2015. NC decided to grant 15 days more time to the firm to furnish reply. Case is deferred to 09.06.2015.				

50	Case No.:32/14/80-ALC2/2014	Party Name: SIEMENS LTD	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Approved
	HQ File :01/80/050/00353/AM15/	RLA File :03/95/040/00418/AM15/	Lic.No/Date:0310787964 12.08.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No. Nil dated 28.04.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.			

51	Case No.:5/17/80-ALC2/2014	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00377/AM15/	RLA File :05/23/040/00178/AM15/	Lic.No/Date:0510390631 21.08.2014	Defer Date:09.06.2015
	Decision: The Committee noted that the firm has not replied to the reminder dated 07.04.2015 & E-mail dated 09.04.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 09.06.2015.			

52	Case No.:6/17/80-ALC2/2014	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	Defer Date:09.06.2015
	Decision: The Committee noted that the firm's reply dated 22.01.2015 has been sent to DHI on 27.01.2015 followed by reminder on 07.04.2015 for comments and decided to await comments. Case is deferred to 09.06.2015.			

53	Case No.:33/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:09.06.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 21.10.2014 followed by reminder dated 03.12.2014 and 09.01.2015 for comments and decided to await comments from them. Case is deferred to 09.06.2015.			

54	Case No.:35/14/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00356/A M15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:09.06.2015

Decision: The Committee noted that DIPP has raised the following deficiency in the firm's application vide ID No.12/46/2015-TSW/54 dated 28.04.2015:-

"Reply submitted by the firm vide their letter dated 2nd March, 2015 has been perused and the same is not complete and they may be asked to following information:

1. Point-wise reply to deficiencies raised in NC meeting dated 11.11.2014.
2. As per reply submitted by the firm, 102 Nos. of import items have been indicated in Appendix-11A, as against 26 Nos. in the application and the same may be clarified and corrected.

NC decided to obtain the above information from the firm.

Case is deferred to 09.06.2015.

55	Case No.:28/17/80-ALC2/2014	Party Name: RANENDRA NATH BARUAH.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00400/AM15/	RLA File :14/24/040/00001/AM15/	Lic.No/Date:1410000570 27.08.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm has not replied to the DEIT's reminder dated 11.03.2015 & DGFT reminder dated 26.03.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 09.06.2015.				

56	Case No.:14/17/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:09.06.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.				
The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.				
The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for further comments in this matter.				
Case is deferred to 09.06.2015				

57	Case No.:43/17/80-	Party Name: STERICAT	Meet No/Date:2/80-	Status:
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ALC2/2014	GUTSTRINGS PVT. LTD.	ALC2/2015 28.04.2015	Approved
HQ File :01/80/050/00415/AM15/	RLA File :05/24/040/00251/AM15/	Lic.No/Date:0510391003 05.09.2014	
Decision: The committee decided to ratify the norms based upon the written comments of C&PC vide OM F.No.46011/103/2011-PC-II dated 04.02.2015 (copy to be sent to firm and RA).			
RA may take necessary action accordingly.			

Case No.:27/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
58 HQ File :01/80/050/00399/AM15/	RLA File :04/24/040/00151/AM15/	Lic.No/Date:0410159363 10.09.2014	Defer Date:09.06.2015
Decision: The Committee noted that firm's reply dated 23.12.2014 has been sent to MSME on 09.01.2015 followed by reminder dated 31.03.2015 for comments. NC decided to await comments. Case is deferred to 09.06.2015.			

Case No.:32/17/80-ALC2/2014	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
59 HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:09.06.2015
Decision: The Committee noted that DHI vide ID No.3 (92)/15-TSW (B) dated 20.04.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply at the earliest. Case is deferred to 09.06.2015.			

Case No.:23/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
60 HQ File :01/80/050/00395/AM15/	RLA File :04/24/040/00155/AM15/	Lic.No/Date:0410159424 16.09.2014	Defer Date:09.06.2015
Decision: The committee noted that the firm has not replied to the DHI deficiency letter issued to them 14.11.2014 followed by a reminder on 09.01.2015, E-mail 13.01.2015 and final reminder dated 09.04.2015. NC decided to grant 15 days more time to the firm to furnish reply. Case is deferred to 09.06.2015.			

Case No.:24/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
61 HQ File :01/80/050/00396/AM15/	RLA File :04/24/040/00154/AM15/	Lic.No/Date:0410159425 16.09.2014	Defer Date:09.06.2015
Decision: The committee noted that the firm has not replied to the DHI deficiency letter issued to them 14.11.2014 followed by a reminder on 09.01.2015, E-mail 13.01.2015 and final reminder dated			

09.04.2015. NC decided to grant 15 days more time to the firm to furnish reply. Case is deferred to 09.06.2015.

62	Case No.:55/17/80-ALC2/2014	Party Name: SHAKTIMAN RUB ROLLS P.LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Approved
	HQ File :01/80/050/00427/AM15/	RLA File :33/24/040/00007/AM15/	Lic.No/Date:3310030078 16.09.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (645)/2014-ME dated 16.04.2015. (copy to be sent to firm and RA). RA may take necessary action accordingly.			

63	Case No.:53/17/80-ALC2/2014	Party Name: SIDWAL REFRIGERATION INDUSTRIES PVT. LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Approved
	HQ File :01/80/050/00425/AM15/	RLA File :05/24/040/00227/AM15/	Lic.No/Date:0510391153 17.09.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/46/2015-TSW/63 dated 28.04.2015 as under:- 1. Import items from Sl. No. 1 to 16, 29 to 36 & 38 to 45 may be allowed on net to net basis with accountability clause. 2. Import items from Sl. No. 17 to 28 may be allowed as 1 Meter/Meter content in export products as claimed by the firm. 3. Import item at Sl. No. 37 may be allowed as 1 Kg./kg. content in export products as claimed by the firm. 4. Import items form Sl. No. 46 to 50 may be allowed upto 2 % of FOB value of exports. RA may take necessary action accordingly.			

64	Case No.:56/17/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00428/AM15/	RLA File :05/23/040/00232/AM15/	Lic.No/Date:0510391188 17.09.2014	Defer Date:09.06.2015
	Decision: The committee noted that the firm has informed that they have surrendered the above mentioned AA vide its letter dated 21.04.2015. NC decided to confirm from the RA whether the firm has surrendered the licence. Case is deferred to 09.06.2015.			

65	Case No.:57/17/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00429/AM15/	RLA File :05/23/040/00233/AM15/	Lic.No/Date:0510391190 17.09.2014	Defer Date:09.06.2015
	Decision: The committee noted that the firm has informed that they have surrendered the above			

mentioned AA vide its letter dated 21.04.2015. NC decided to confirm from the RA whether the firm has surrendered the licence. Case is deferred to 09.06.2015.

66	Case No.:44/17/80-ALC2/2014	Party Name: TECHNIP INDIA LTD	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00416/AM15/	RLA File :05/24/040/00275/AM15/	Lic.No/Date:0510391224 18.09.2014	Defer Date:09.06.2015
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 31.03.2015, E-mail dated 17.04.2015 and decided to issue reminder to the firm to expedite reply. Case is deferred to 09.06.2015.			

67	Case No.:31/17/80-ALC2/2014	Party Name: NEW TECH INDUSTRIES	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00403/AM15/	RLA File :04/24/040/00152/AM15/	Lic.No/Date:0410159451 19.09.2014	Defer Date:09.06.2015
	Decision: The Committee noted that the firm has not replied to MSME deficiency letter sent to the firm on 22.01.2015 followed by reminder on 31.03.2015 to furnish reply. Therefore, NC decided to issue final reminder to firm to furnish requisite information expeditiously. Case is deferred to 09.06.2015.			

68	Case No.:37/17/80-ALC2/2014	Party Name: ALASKA MULTI POLYMERS PVT.LTD.	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00409/AM15/	RLA File :05/23/040/00168/AM15/	Lic.No/Date:0510391272 23.09.2014	Defer Date:09.06.2015
	Decision: The Committee noted that firm's reply dated 27.12.2014 has been sent to MSME on 09.01.2015 followed by reminder on 07.04.2015 for comments. NC decided to await comments from MSME. Case is deferred 09.06.2015.			

69	Case No.:50/17/80-ALC2/2014	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Approved
	HQ File :01/80/050/00422/AM15/	RLA File :04/24/040/00170/AM15/	Lic.No/Date:0410159512 30.09.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (162)/2014-ME dated 16.04.2015. (Copy to be sent to firm and RA). RA may take necessary action accordingly.			

70	Case No.:51/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA)	Meet No/Date:2/80-ALC2/2015	Status: Deferred
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	PVT LTD	28.04.2015	
HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm has not replied to MSME deficiency letter sent to the firm on 09.01.2015 followed by reminder on 31.03.2015 to furnish reply. Therefore, NC decided to issue final reminder to firm to furnish requisite information expeditiously. Case is deferred to 09.06.2015.			

71	Case No.:52/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	Defer Date:09.06.2015
Decision: The Committee noted that the firm has not replied to MSME deficiency letter sent to the firm on 09.01.2015 followed by reminder on 31.03.2015 to furnish reply. Therefore, NC decided to issue final reminder to firm to furnish requisite information expeditiously. Case is deferred to 09.06.2015.				

72	Case No.:1/26/80-ALC2/2014	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00624/AM15/	RLA File :61/24/040/00083/AM15/	Lic.No/Date:6110001273 02.02.2015	Defer Date:09.06.2015
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 20.04.2015 sent to them on 27.04.2015. Therefore, NC decided to send reminder to the firm to expedite reply. Case is deferred to 09.06.2015.				

73	Case No.:2/26/80-ALC2/2014	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2015 28.04.2015	Status: Deferred
	HQ File :01/80/050/00625/AM15/	RLA File :31/83/040/00254/AM15/	Lic.No/Date:3110065310 09.03.2015	Defer Date:09.06.2015
Decision: NC noted that hard copy of the application has been received from the RA and decided to send it to MSME for comments. Case is deferred to 09.06.2015.				

S.No.35

Case No. A – 03	M/s. L & T-	HQF.No.01/80/162/00348/AM14/DES-I	Lic. No. & date
Meeting No.02/16	MHI Boilers	RA.F.No.03/95/039/00004/AM11	0310760909
Date: 28.04.2015	Pvt. Ltd., Mumbai	Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.12.2013

Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No.3/9/2014-TSW (B) dated 25.03.2015. (Copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.36

Case No. A- 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/DES-I	Lic. No. & date 3110065258 dt.06.02.2015
Meeting No.02/16		RA.F.No.31/83/039/00004/AM15	
Date: 28.04.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: NC noted that the application of the firm dated 29.01.2015 has been sent to DHI on 15.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.37

Case No. A- 03	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00008/AM16/DES-I	Lic. No. & date 3110065291 dt.24.02.2015
Meeting No.02/16		RA.F.No.31/83/039/00005/AM15	
Date: 28.04.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: NC noted that the application of the firm dated 18.02.2015 has been sent to DHI on 17.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.38

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date 0910044575 dt.06.12.2010
Meeting No.02/16		RA.F.No.09/24/040/00380/AM11	
Date: 28.04.2015		Ratification of norms	

Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No.3 (41)/2013-TSW (B) dated 30.03.2015. (Copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.39

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES .I	Lic. No. & date 0910043468 dt.09.09.2010
Meeting No.02/16		RA.F.No.09/24/040/00223/AM11	
Date: 28.04.2015		Fixation of Norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from

Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 09.06.2015.

S.No.40

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DE S.I	Lic. No. & date
Meeting No.02/16	Electricals Ltd.,	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 28.04.2015	Hyderabad	Fixation of Norms	dt.06.08.2010

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 09.06.2015.

S.No.41

Case No. A/R-140	M/s. Alstom Projects India	HQF.No.01/80/050/01450/AM04/DES. I	Lic. No. & date
Meeting No.02/16	Ltd., Mumbai	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 28.04.2015		Fixation of norms	dt.12.01.2004

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 09.06.2015.

S.No.42

Case No. A/R-116	M/s. Flovel Energy Pvt.	HQF.No.01/81/050/00396/AM11/DE S.I	Lic. No. & date
Meeting No.02/16	Limited,	RA.F.No.05/23/040/00135/AM11	0510271787
Date: 28.04.2015	Faridabad	Request for fixation of norms	dt.31.08.2010

Decision: The committee noted that the firm vide its letter dated 31.03.2015 had requested to grant another date for Personal Hearing after 31.03.2015. Accordingly, the firm was requested to appear for Personal Hearing on 28.04.2015. The committee noted that the representatives from M/s Flovel Energy Pvt. Ltd. appeared for the Personal Hearing on 28.04.2015 at 4.00 PM and this hearing was attended by S/Shri S.S. Sorot, Pramod Rai, Vivek Saxena, S.D. Sharma and Imran Ahmed on behalf of the firm.

The committee further noted that prior to commencement of oral submissions / explanations, the firm submitted written submissions bearing No. FEPL/SST dated 27.04.2015 and a synopsis on the case.

The committee further noted that while making oral submissions, the representatives referred to the detailed contentions made in the written submissions and explained the same at length to the committee.

The committee took note of the written submissions being referred to by the representatives and gave a patient hearing to the detailed oral submissions made by the firm which continued up to 5.15 PM.

One copy of the detailed written submissions along with the synopsis of the case was sent to DHI who has been requested to offer comments on the same.

The case is deferred to 09.06.2015.

S.No.43

Case No. A/R-117	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00573/AM10/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.11/24/040/00024/AM10	1110021254
Date: 28.04.2015		Request for inclusion of "Cold Rolled Non Grain Oriented Magnetic Steel Sheet / Coils (CRNGO) of various Grades in import item list"	dt.11.11.2009

Decision: The committee decided to modify the norms based upon the written comments of DHI vide ID No. Nil dated 28.04.2015 (Copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.44

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00572/AM12/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.61/24/040/00055/AM12	6110000728
Date: 28.04.2015		Request for denial of import under Advance Authorization Scheme for Power Plant Equipment against subject Advance Authorization	dt.27.12.2011

Decision: The committee noted that letter for personal hearing has been issued to the firm on 31.03.2015 and E-mail dated 31.03.2015 to attend the meeting on 09.06.2015 to explain their case. Case is deferred to 09.06.2015.

S.No.45

Case No. A/R-120	M/s. Weatherford Drilling & Productions Service (I) Pvt. Ltd., Baroda	HQF.No.01/81/050/00489/AM08/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.34/24/040/00185/AM08	3410020553
Date: 28.04.2015		Request for ratification of norms.	dt.07.01.2008

Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 25.03.2014 sent to them again on 15.12.2014 followed by reminder dated 07.04.2015, E-mail dated 17.04.2015 for reply. DGHC certificate was also called for from the firm on 15.12.2014. Therefore, NC decided to issue final reminder to firm to expedite reply.

Case is deferred to 09.06.2015.

S.No.46

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 28.04.2015		Request for revision of norms.	dt.11.12.2008

Decision: NC noted that the request of the firm dated 30.06.2014 has been sent to DHI on 15.12.2014 followed by reminder on 07.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.47

Case No. A/R-122	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/00180/AM14/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.31/83/040/00044/AM14	3110058551
Date: 28.04.2015		Request for amendment of norms.	dt.30.05.2013

Decision: The Committee noted that the firm has not replied to the DHI deficiency letter sent to them on 30.01.2015 followed by reminder dated 07.04.2015, E-mail dated 17.04.2015 for reply. Therefore, NC decided to issue final reminder to firm to expedite reply.

Case is deferred to 09.06.2015.

S.No.48

Case No. A/R-123	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/00178/AM14/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.31/83/040/00045/AM14	3110058550
Date: 28.04.2015		Request for amendment of norms.	dt.30.05.2013

Decision: The Committee noted that the firm has not replied to the DHI deficiency letter sent to them on 30.01.2015 followed by reminder dated 07.04.2015, E-mail dated 17.04.2015 for reply. Therefore, NC decided to issue final reminder to firm to expedite reply.

Case is deferred to 09.06.2015.

S.No.49

Case No. A/R-143	M/s. Truetschler India Pvt. Ltd., (Formerly M/s. Trumac Engineering Co. Pvt. LTd.,	HQF.No.01/80/171/00223/AM15/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No. 03/95/039/00005/AM10	0310608317
Date: 28.04.2015		Request for Fixation of ad-hoc norms.	dt.29.12.2010

Decision: NC noted that the request of the firm has been sent to DHI on 19.03.2015 for comments and decided to await comments. Case is deferred to 09.06.2015.

S.No.50

Case No. A/R-144	M/s. Johnson Matthey India	HQF.No.01/80/050/00102/AM15/DES .I	Lic. No. & date
Meeting No.02/16	Pvt. Ltd.,	RA.F.No. 05/23/040/00549/AM14	0510382896
Date: 28.04.2015	Gurgaon	Request for revision /amendment of norms.	dt.27.03.2014

Decision: The committee decided to modify the norms based upon the written comments of MSME (Chemical) vide ID No. 23(5)/2014-Chem. Dated 15.04.2015 (Copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No.51

Case No. A/R-145	M/s. Johnson Matthey India	HQF.No.01/80/050/00574/AM14/DES .I	Lic. No. & date
Meeting No.02/16	Pvt. Ltd.,	RA.F.No.05/23/040/00486/AM14	0510380004
Date: 28.04.2015	Gurgaon	Request for revision /amendment of norms.	dt.21.02.2014

Decision: The committee decided to modify the norms based upon the written comments of MSME (Chemical) vide ID No. 23(5)/2014-Chem. Dated 15.04.2015 (Copy to be sent to firm and RA).

RA may take necessary action accordingly.

S.No52

Case No. A/R-146	M/s. Man Trucks India	HQF.No.01/80/050/00830/AM11/DES .I	Lic. No. & date
Meeting No.02/16	Pvt. Ltd., Pune	RA.F.No.31/24/040/00119/AM11	3110046183
Date: 28.04.2015		Request for fixation of norms.	dt.29.12.2010

Decision: The Committee noted that the firm has not replied to the DHI deficiency letter sent to them on 11.02.2015 followed by reminder dated 31.03.2015 for reply. Therefore, NC decided to issue final reminder to firm to expedite reply.

Case is deferred to 09.06.2015.

S.No.53

Case No. A/R-161	M/s. Automat Irrigation Pvt.	HQF.No.01/80/050/00138/AM11/DES .I	Lic. No. & date
Meeting No.02/16	Ltd., Shahdara,	RA.F.No.05/23/040/00013/AM15	0510385020
Date: 28.04.2015	Delhi	Request for fixation of norms	dt.25.04.2014

Decision: The Committee noted that the firm's reply/request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments.

Case is deferred to 09.06.2015.

S.No.54

Case No. A/R-17	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/050/00349/AM15/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.03/95/040/00180/AM15	0310786804
Date: 28.04.2015		Request for revision of norms	dt.14.07.20014

Decision: The Committee noted that the firm's reply/request dated 24.03.2015 has been sent to DHI on 17.04.2015 for comments.
Case is deferred to 09.06.2015.

S.No.55

Case No. A/R-18	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/050/00178/AM15/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.03/95/040/00856/AM14	03107777054
Date: 28.04.2015		Request for revision of norms	dt.04.04.2014

Decision: The Committee noted that the firm's reply/request dated 23.02.2015 has been sent to DIPP on 15.04.2015 for comments. Case is deferred to 09.06.2015.

S.No.56

Case No. A/R-19	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/050/00401/AM14/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.03/95/040/00555/AM14	0310755956
Date: 28.04.2015		Request for revision of norms	dt.29.10.2013

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No. 12/46/2015-TSW/19-A/R dated 28.04.2015 as under:-

"Typographical error in the norms of this A.A. as modified in NC meeting dated 17/02/2015 may be corrected and accordingly norms may be modified as under:

1. Description of **export** items at Sl. No. 1 & 2 may be modified as applied for by the firm as given under:

Sl. No.	Export Item(s) description (existing)	Quantity	Export Item(s) description (after amendment)	Quantity
1	1 st Stage Hot High Pressure Separator Train- 1 (J20-C-1110) (J20-C-2110)	2 Nos.	1 st Stage Hot High Pressure Separator Train- 1 (J20-D-1110) & 1 st Stage Hot High Pressure Separator Train-2 (J20-D-2110)	2 Nos.
2	HP H2S Absorber Train- 1 Column (J20-C-1300) (J20-C-2300)	2 Nos.	HP H2S Absorber Train- 1 Column (J20-C-1300) & HP H2S Absorber Train-2 Column (J20-C-2300)	2 Nos.

RA may take necessary action accordingly.

S.No.57

Case No. A/R-20	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/050/00340/AM15/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.03/95/040/00291/AM15	0310786725
Date: 28.04.2015		Request for revision of norms	dt.11.07.2014

Decision : The committee decided to modify the norms based upon the written comments of DIPP vide ID No. 12/46/2015-TSW/20-A/R dated 28.04.2015 as under:-

1. Quantities of import items at Sl. No. 5, 6 & 8 (welding consumables) may be allowed as applied for i.e. 9105 Kgs. , 26800 Kgs. & 10367 Kgs. respectively as per Amendment Sheet No. 1 dated 04/08/2014 attached with the advance Authorization.

RA may take necessary action accordingly.

S.No.58

Case No. A/R-21	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/050/00277/AM14/DES .I	Lic. No. & date
Meeting No.02/16		RA.F.No.03/95/040/00170/AM14	0310739825
Date: 28.04.2015		Request for revision of norms	dt.02.07.2014

Decision: The Committee noted that the firm's request dated 02.02.2015 has been sent to DHI on 15.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.59

Case No. A/R-22	M/s. L&T-MHPS Boilers P. Ltd,	.HQF.No.01/80/050/00003/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.03/95/040/00888/AM14	0310772317
Date: 28.04.2015		Request for revision of norms	dt.27.02.2014

Decision: The Committee noted that the firm's request dated 05.02.2015 has been sent to DHI on 15.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.60

Case No. A/R-23	M/s. Mobis India Ltd;	.HQF.No.01/80/050/00332/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.04/24/040/00109/AM15	0410159166
Date: 28.04.2015		Request for revision of norms	dt.06.08.2014

Decision: The representative from MSME stated during the meeting that the representation submitted by the firm has been examined and MSME reiterates it earlier comments dated 26.09.2014. Therefore, NC decided to reject the request of the firm.

RA may take necessary action accordingly.

S.No.61

Case No. A/R-24	M/s. Mobis India Ltd;	.HQF.No.01/80/050/00331/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.04/24/040/00107/AM15	0410159153
Date: 28.04.2015		Request for revision of norms	dt.05.08.2014

Decision: The representative from MSME stated during the meeting that the representation submitted by the firm has been examined and MSME reiterates it earlier comments dated 26.09.2014. Therefore, NC decided to reject the request of the firm.

RA may take necessary action accordingly.

S.No.62

Case No. A/R-25	M/s. Poly Medicure Ltd;	.HQF.No.01/80/050/00270/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.05/24/040/00118/AM15	0510389511
Date: 28.04.2015		Request for revision of norms	dt.09.07.20140

Decision: The Committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.63

Case No. A/R-26	M/s. Poly Medicure Ltd;	.HQF.No.01/80/050/00286/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.05/24/040/00197/AM15	0510390116
Date: 28.04.2015		Request for revision of norms	dt.05.08.2014

Decision: The Committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.64

Case No. A/R-27	M/s. Poly Medicure Ltd;	.HQF.No.01/80/050/00288/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.05/24/040/00422/AM14	0510378497
Date: 28.04.2015		Request for revision of norms	dt.06.02.2014

Decision: The Committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.65

Case N5. A/R-28	M/s. Poly Medicure Ltd;	.HQF.No.01/80/050/00268/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.05/24/040/00165/AM14	051038660
Date: 28.04.2015		Request for revision of norms	dt.11.07.2014

Decision: The Committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.66

Case No. A/R-29	M/s. Micron Instruments P. Ltd;	.HQF.No.01/80/050/00589/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.05/24/040/00459/AM15	0510392622
Date: 28.04.2015		Request for revision of norms	dt.30.12.2014

Decision: The Committee noted that DIPP has raised the following deficiency in the firm's application vide ID No.12/46/2015-TSW/29 dated 28.04.2015 and decided to send it to the firm to furnish reply:-

1. Detailed calculations/basis for taking "Gross Weight" of blank as 8.707 Kgs., supported by the size of blank [232 mm.(dia) x 22.6 mm (L)]

Case is deferred to 09.06.2015.

S.No.67

Case No. A/R-30	M/s. Micron Instruments P. Ltd;	.HQF.No.01/80/050/00515/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.05/24/040/00360/AM15	0510391970
Date: 28.04.2015		Request for revision of norms	dt.13.11.2014

Decision: The Committee noted that DIPP has raised the following deficiency in the firm's application vide ID No.12/46/2015-TSW/30 dated 28.04.2015 and decided to send it to the firm to furnish reply:-

1. Detailed calculations/basis for taking "Gross Weight" of blank as 8.707 Kgs., supported by the size of blank [232 mm.(dia) x 22.6 mm (L)]

Case is deferred to 09.06.2015.

S.No.68

Case No. A/R-31	M/s. Kamal Rub Plast Pvt. Ltd;	.HQF.No.01/80/050/00466/AM15/DE S.I	Lic. No. & date
Meeting No.02/16		RA.F.No.05/23/040/00320/AM15	0510391736
Date: 28.04.2015		Request for revision of norms	dt.27.10.2014

Decision: The Committee noted that the firm's request dated 23.02.2015 has been sent to DIPP (Chemical) on 17.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.69

Case No. A/R-32	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/050/00015/AM13/DES.I	Lic. No. & date
Meeting No.02/16		RA.F.No.03/95/040/00953/AM15	0310683916
Date: 28.04.2015		Request for revision of norms	dt.29.02.2012

Decision: The Committee noted that the firm's request dated 17.02.2015 has been sent to DHI on 17.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.70

Case No. C - 02	M/s. Schmtetz India P. Ltd;	HQF.No.01/80/171/00021/AM15/DES.I
Meeting No.02/16		Request for fixation of wastage norms M/s. Schemtetz India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.
Date: 28.04.2015		

Decision: The Committee noted that the firm's request was earlier sent to DIPP on 17.04.2015 for comments. However, DIPP representative present in the meeting has stated that this case pertains to MSME. Accordingly, NC decided to send the firm's request to MSME for comments on revision of SION.

Case is deferred to 09.06.2015.

S.No.71

Case No. C - 03	M/s. Larsen & Toubro Ltd.	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No.02/16		Clarification against SION Sl.No.C-1647 of Engineering Products-reg..
Date: 28.04.2015		

Decision: The Committee noted that the firm's request dated 10.03.2015 has been sent to DHI on 07.04.2015 for comments.

Case is deferred to 09.06.2015.

S.No.72

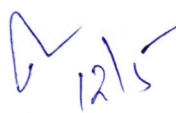
Case No. A/R-33	M/s. Shirodkar Preci Comp Pvt. Ltd; Pune.	HQF.No.01/80/050/00137/AM15/DES .I	Lic. No. & date
Meeting No.02/16 Dated 28.04.2015		RA.F.No. 31/83/040/000005/AM14	3110057984 dt.17.04.2015

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No. 12/46/2015-TSW/20-A/R dated 28.04.2015 as under:-

Keeping in view the actual sale price of scrap vis-à-vis CIF value of imports, quantities of import items at Sl. No. 1, 4 & 5 may be modified as under after taking 10 % recovery from scrap:

1. Quantity of import item at Sl. No. 1 may be allowed as 300.3 Kgs., as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 4 may be allowed as 1153.3 Kgs., as 3.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 5 may be allowed as 373.6 Kgs., as 3.80 Kgs./Kg. content in export item after taking 10 % recovery from scrap.

RA may take necessary action accordingly.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Serial 1
28/4/2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(213)/2014-ME

Subject: Adv. Authorization no 0410115529 dated 14.07.14 in respect of M/s Plant Engineering services.

The norms may be fixed as follows:-

- Import of Sno 1 may be allowed for 222 MT (100000 nos only) inclusive of 7.25% wastage after affecting 1/3rd recovery for scrap.
- Sno 2 is a consumable and may be allowed as applied @upto 3% FOB value.
- Weight of per unit export product may be specified as 2.07 kgs.

This issues with the approval of Director (ME) for taking view by NC.

K.S. Sodhi
10/4/15
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(213) 14-ME dated 10.04.15

12/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

66/2015
15/4/2015

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

S/N 24
28.4.15
REMINDER

संख्या

No.....
W-27/17/2014-IPHW

दिनांक

Date.....
26.3.2015

M/s. Transasia Bio Medicals Ltd.
Transasia House, 8, Chandivali Studio Road
Mumbai, Maharashtra - 400072

Sub: Application for ratification of norms of Advance Licence No. 0310771504 dated 24.2.2012
issued to M/s. Transasia Bio Medicals Ltd. Mumbai.

24.2.15

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 13.6.2014 on the subject mentioned above requesting you to provide the following information to enable further processing of the case:-

- i) Brief details of export products
- ii) Quantity of import items required for manufacturing one unit of export product
- iii) Wastage involved in the manufacturing process for import items and justification for the same

2. As no information has been received till date, you are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

Yours faithfully


(Asha Nangia)
Director

Copy to:
Shri Praveen Sharma
Dy. Director General of
Foreign Trade
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D.. No. 01/80/50/00007/AM15/DES-1/29 dated 9.4.2014

M/S
12/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

Public services closer home

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

32

DL Issued
Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

S No 27
S No 17.3.14
dt 28.4.14
30(215)/2014-ME

Subject: Fixation of adhoc input output norms advance authorization bearing no

The following information is needed before norms can be fixed:-

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, **wastages claimed at each stage of manufacturing** with complete justification and supported by documentary evidence/drawing.
- Detailed technical note on manufacturing process including the relevant flow sheet.
- Blank size of import product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.

This issues with the approval of Director (ME) for taking view by NC.

3/13/15
(K.S. Sodhi)
AD (ME)

10/4/2014
3/13/2015
Sh Haradhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(215)/2014-ME dated 03.03.15

AA No. 0310777556 dt. 8/4/2014

- Trident Tools

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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S.no 42
28/4/2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(159)/2014-ME

Subject: Fixation of Adhoc norms against advance authorisation no 0410159118 dated 28.07.14 for M/s Montan Hydraulik Pvt. Ltd..

Norms may be fixed as follows:-

- Import of Sno 1 to 18, 22 to 103, 109 to 188, 194 to 274, 280 to 340, and 349 to 357 may be allowed on net to net basis with NIL wastage and accountability clause.
- S.no 19 of import item may be allowed for 321.9 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 20 of import item may be allowed for 1087.6 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 21 of import item may be allowed for 2780.5 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 104 of import item may be allowed for 67.23 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 105 of import item may be allowed for 130.5 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 106 of import item may be allowed for 90.96 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 107 of import item may be allowed for 83.05 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 108 of import item may be allowed for 35.59 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 189 of import item may be allowed for 67.23 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 190 of import item may be allowed for 130.5 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 191 of import item may be allowed for 90.96 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 192 of import item may be allowed for 83.05 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 193 of import item may be allowed for 35.59 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 275 of import item may be allowed for 67.23 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 276 of import item may be allowed for 130.5 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 277 of import item may be allowed for 90.96 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 278 of import item may be allowed for 83.05 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

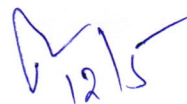
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- S.no 279 of import item may be allowed for 35.59 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage
- Import of Sno 341 to 348 may be allowed as per spare policy.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh Priya Ranjan, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(159)/2014-ME dated 27.03.2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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W/C

Serial 43
28/4/2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(156)/2014-ME

Subject: Fixation of Adhoc norms against advance authorisation no 0410159119 dated 30.07.14 for M/s Monthan Hydraulik Pvt. Ltd..

Norms may be fixed as follows:-

- Import of Sno 1 to 24, 31 to 87 may be allowed on net to net basis with NIL wastage and accountability clause.
- S.no 25 of import item may be allowed for 1303.35 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 26 of import item may be allowed for 886.7 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 27 of import item may be allowed for 105.27 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 28 of import item may be allowed for 736 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 29 of import item may be allowed for 964.46 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- S.no 30 of import item may be allowed for 372.35 kg after affecting 1/3rd recovery from scrap and inclusive of 2.3% wastage.
- Import of Sno 88 to 106 may be allowed as per spare policy.

This issues with the approval of Director (ME) for taking view by NC.

10/5/2014
31/3/2015

Sodhi
(K.S. Sodhi)
AD (ME)

Sh Haradhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(156)/2014-ME dated 27.03..2015

Shri BS
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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L S NO 536
28.4.2015

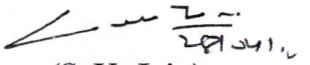
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/04/2014 - Case No. 35/14/80 (M/s Precision Equipments (Chennai)
Pvt. Limited) (Advance Authorization No. 0410159316 dated 27.08.2014)**

Reply submitted by the firm vide their letter dated 2nd March, 2015 has been perused and the same is not complete and they may be asked to following information:

1. Point-wise reply to deficiencies raised in NC meeting dated 11.11.2014.
2. As per reply submitted by the firm, 102 Nos. of import items have been indicated in Appendix-11A, as against 26 Nos. in the application and the same may be clarified and corrected.

Norms committee may take a view


28.4.15

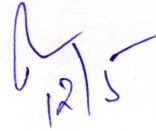
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/46/2015-TSW/54 dated 28/04/2015

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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F. No. 46011/103/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 4th February, 2015

OFFICE MEMORANDUM

Subject : Advance Authorisation Applications from M/s. Stericate Gutstrings Pvt. Ltd. for the import of raw material against the export of various types of Sterile Absorbable / Nonabsorbable Sutures USP/EP. (Advance Authorization No. 0510391003 dated 05.09.2014 & Adv.Auth.No.0510386661 dated 16.05.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/415/AM15/DES-1/1231 dated 07.11.2014 & U.O.No.01/80/050/237/AM15/DES-I/974 dated 07.10.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

- 5/2/2015
9/2/2015
- (i) 1% wastage (Net + 1% wastage) may be considered on the net content of relevant Braided coated Synthetic twine (thread) made of Polyglycolic acid or PGA + PLA / Monofilament Polypropylene thread / Braided Polyester Twine (Thread) / Catgut Twine (Thread) / Braided Silk twine (thread) / Monofilament Polyamide thread as contained in the export product i.e. Sterile Absorbable / Non Absorbable Surgical Sutures USP / EP.
 - (ii) The Stainless Steel Surgical Needle wire Grade AISI 420 (Dia 0.76 mm to 1.25 mm) may be allowed as 1.25 kg / kg of Atraumatic Suture Needles contained in the export product i.e. Sterile Absorbable / Non Absorbable Surgical Sutures USP / EP.
 - (iii) The relevant Packing Materials i.e. Sterilization Paper for outer Pouch, Triple Kraft Paper, Aluminium Foil (Laminated) and Polyester Film for Outer Pouch may be allowed as per general Packing Policy.

This issues with the approval of competent authority.

Shri. Parveen Sharma,
Dy. D.G.F.T. (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

(Dharam Vir)
Section Officer
Tele:- 2338 2575

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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F. No. 46011/103/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the February, 2015

OFFICE MEMORANDUM

Subject : Advance Authorisation Applications from M/s. Stericate Gutstrings Pvt. Ltd. for the import of raw material against the export of various types of Sterile Absorbable / Nonabsorbable Sutures USP/EP. (Advance Authorization No. 0510391003 dated 05.09.2014 & Adv.Auth.No.0510386661 dated 16.05.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/415/AM15/DES-1/1231 dated 07.11.2014 & U.O.No.01/80/050/237/AM15/DES-I/974 dated 07.10.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

- (i) 1% wastage (Net + 1% wastage) may be considered on the net content of relevant Braided coated Synthetic twine (thread) made of Polyglycolic acid or PGA + PLA / Monofilament Polypropylene thread / Braided Polyester Twine (Thread) / Catgut Twine (Thread) / Braided Silk twine (thread) / Monofilament Polyamide thread as contained in the export product i.e. Sterile Absorbable / Non Absorbable Surgical Sutures USP / EP.
- (ii) The Stainless Steel Surgical Needle wire Grade AISI 420 (Dia 0.76 mm to 1.25 mm) may be allowed as 1.25 kg / kg of Atraumatic Suture Needles contained in the export product i.e. Sterile Absorbable / Non Absorbable Surgical Sutures USP / EP.
- (iii) The relevant Packing Materials i.e. Sterilization Paper for outer Pouch, Triple Kraft Paper, Aluminium Foil (Laminated) and Polyester Film for Outer Pouch may be allowed as per general Packing Policy.

This issues with the approval of competent authority.

M 12/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Shri. Parveen Sharma,
Dy. D.G.F.T, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

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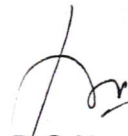
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering Ltd, Hyderabad for
ratification of norms of AA no 0910060956 dtd 12-09-14.

DES-I, DGFT may kindly refer to the above mentioned licenses
of M/S Azad Engineering Ltd, Hyderabad. The firm has submitted
some drawing. But no calculation has been given. The firm may be
asked to submit following information.

1. SI no 4,5 & 11 of SDL. The calculation of the requirement
should be supported by the dimensional engineering drawing
with relevant dimensions highlighted.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
20-04-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(92)/15-TSW(B) 18/ dated

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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28/4/15

**Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION**

30(164)/2014-ME

Subject: AA no 3310030078 dated 16.09.14 for M/s Shaktiman Rub. Rolls pvt. Ltd.

The norms may be fixed as follows:-

Item of Export	Quantity	Items of import	Quantity recommended,
Oil resistant metal fitted /metal bounded/ metal un-bounded rubber parts moulded /extruded including Engine mounting and automotive part paddy De-husking Rolls/ rubber Rolls containing 405 MT of Rubber compound	528 MT	Synthetic rubber (NBR)	268.5150 MT
		Zinc Oxide Active	4.9572 MT
		Misc Chemicals including Sulphur, Titanium Oxide, SI-69, Stearic Acid etc.	9.0882 MT
		Silica	117.3204 MT
		Rubber chemicals(Accelerators/ Antioxidants)	6.6096 MT
		Bonding agent/Adhesive	6.6096 MT

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Sno 1 may be allowed on Net to net basis with NIL wastage and accountability clause.

This issues with approval of Director (ME).

[Signature]
16/4/15

(KSSodhi)
Asstt Director (ME)

[Signature]
12/5

[Signature]
23/4/15

Sh Hardhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(645)014-ME dated 16.04.15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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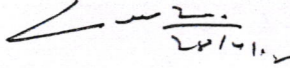
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/04/2015 - Case No. 53/17/80 (M/s Sidwal Refrigeration Industries Pvt. Limited) (Advance Authorization No. 0510391153 dated 17.09.2014)

Advance Authorisation may be ratified as under:

1. Import items from Sl. No. 1 to 16, 29 to 36 & 38 to 45 may be allowed on net to net basis with accountability clause.
2. Import items from Sl. No. 17 to 28 may be allowed as 1 Meter/Meter content in export products as claimed by the firm.
3. Import item at Sl. No. 37 may be allowed as 1 Kg./kg. content in export products as claimed by the firm.
4. Import items form Sl. No. 46 to 50 may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/46/2015-TSW/63 dated 28/04/2015

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

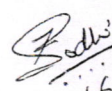
30(162)/2014-ME

Subject: AA no 0410159512 dated 30.09.2013 in respect of M/s Greatoo Molds India Pvt. Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 24747 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.

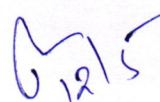
This issues with the approval of Director (ME)


16/4/15
(K.S. Sodhi)
AD (ME)

10/1/15
23/4/15

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(162)/14-ME dated 16.04.15

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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S No 72

28.4.2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Sara Sae for ratification of norms
of AA no -6110061273dt 02-02-15

Ref: DGFT ID Note No. 01/80/50/624/AM15/DES-I/1903 Dated
17-03-15.

DES-I, DGFT may kindly refer to the above mentioned licence
of M/S Sara Sae. The firm may be asked to submit following
information.

1. Catalogue/ write up of export product along with use.
2. Appendix 11A of application indicating wastage.
3. Sl no 11 of SDL export product wise. Calculation should
be supported by dimensional engineering drawing with
relevant dimensions highlighted.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
20-04-15

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DGFT (FTDO, DES-I)
Deptt. of HI, UO No 3(86)/15-TSW(B)

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry

TSW (B) Section

File No 3/9/2014

Dated 25/3/2015

Ref; AA No 0310760909 L&T MHI Boilers

Export product: 2x660MW Steam Generator package, Chhabra Super Critical TPP.

Export weight is 16694 MT is to be incorporated in the AA.

Import:

SL. No.	Items	Total Qty.MT (Including %wastage)
1	Pipes seamless(Carbon Steel)	1698(4%)
2	Pipes seamless(Alloy Steel)	1623(4%)
3	Seamless Steel tubes(Carbon Steel)	1140(3.5%)
4	Seamless Steel tubes(Carbon Steel)	1922(4%)
5	Stainless Steel Seamless tubes	538(4%)
6	Membrane fins	161(5%)
7	Steel Plates	30(5%)
8	Stainless Steel Plates,SA240,A240	47(5%)
23	Creusabro Steel plates	26(10%)
53	CS welded pipe	196(2%)
54	SS seam less pipe	8.66(2%)

There are total 57 items .Item 57-spares -as per policy.

Item 16 to 21 are welding consumables -as per C-1647.

Remaining items are with NIL wastage and accountability clause.

This has the approval of JS (RKS)

(K.K.Tiwari)
Industrial Adviser

DyDGFT, DES-I

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Sl. No. 38
Case No. A/R-42
J 17-3-15
28-4-15

F.No. 3(41)/2013-TSW (B)
DEPTT. OF HEAVY INDUSTRY
Udyog Bhavan, New Delhi – 110001

Dated: 30/3/2015

Subject: Ratification of AA No 0910044575 of BHEL Hyderabad

**EP: Drive Steam Turbine, Wet Gas compressor and Heat Exchanger -1 set for
MRPL PFCCU against EPCG as per para 8.2c of FTP (Wt: 368 MT)**

Inputs

Sl No	Item	Total Quantity recommended in MT(%wastage)
	Steam Turbine	
8	SS Rounds	0.82 (10%)
9	AS Plates	1.21 (10%)
11	Blading Flats	1.13 (258%)
12	Blading Profiles	0.3 (10%)
18	SS Strip	0.02 (1%)
19	SS Plates	0.71 (10%)
	Compressor	
63	CS Plate	37 (10%)
	Heat Exchanger	
67	CS Plates	15.5 (18%)

Item No 33 kit is deleted

Item 24,42 computer software . 43 Documents and 49, 50, 53,66,63,64 –spares as per import policy.

Total 71 items, remaining items are on net to net, Nil wastage with accountability clause.

This issues with the approval of JS(RKS)

(K. K Tiwari)
Industrial Advisor

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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S No 56
A/R-19
28-4-2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/04/2015 - Case No. A/R-19 (M/s Larsen & Toubro Limited) (Annual Advance Authorization No. 0310755956 dated 29.10.2013)

Typographical error in the norms of this A.A. as modified in NC meeting dated 17/02/2015 may be corrected and accordingly norms may be modified as under:

1. Description of **export** items at Sl. No. 1 & 2 may be modified as applied for by the firm as given under:

Sl. No.	Export Item(s) description (existing)	Quantity	Export Item(s) description (after amendment)	Quantity
1	1 st Stage Hot High Pressure Separator Train- 1 (J20-C-1110) (J20-C-2110)	2 Nos.	1 st Stage Hot High Pressure Separator Train- 1 (J20-D-1110) & 1 st Stage Hot High Pressure Separator Train-2 (J20-D-2110)	2 Nos.
2	HP H2S Absorber Train- 1 Column (J20-C-1300) (J20-C-2300)	2 Nos.	HP H2S Absorber Train- 1 Column (J20-C-1300) & HP H2S Absorber Train-2 Column (J20-C-2300)	2 Nos.

Norms committee may take a view

28/4/15
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/46/2015-TSW/19-A/R dated 28/04/2015

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S. K. SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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A/R-20
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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/04/2015 - Case No. A/R-20 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310786725 dated 11.07.2014)**

Norms may be modified as under:

1. Quantities of import items at Sl. No. 5, 6 & 8 (welding consumables) may be allowed as applied for i.e. 9105 Kgs. , 26800 Kgs. & 10367 Kgs. respectively as per Amendment Sheet No. 1 dated 04/08/2014 attached with the advance Authorisation.

Norms committee may take a view

28/4/15
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/46/2015-TSW/20-A/R dated 28/04/2015

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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A/R-29
28/4/2015

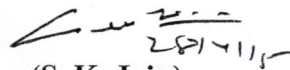
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/04/2015 -Case No. A/R-29 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510392622 dated 30.12.2014)**

Firm may be asked to submit the following information:

1. Detailed calculations/basis for taking "Gross Weight" of blank as 8.707 Kgs., supported by the size of blank [232 mm.(dia) x 22.6 mm (L)]

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/46/2015-TSW/29-A/R dated 28/04/2015

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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SN067
A/R-30
dt 28/4/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/04/2015 -Case No. A/R-30 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510391970 dated 13.11.2014)**

Firm may be asked to submit the following information:

1. Detailed calculations/basis for taking "Gross Weight" of blank as 8.707 Kgs., supported by the size of blank [232 mm.(dia) x 22.6 mm (L)]

Norms committee may take a view

/ 28/4/15

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/46/2015-TSW/30-A/R dated 28/04/2015

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

w/c SN-7250
A/R-33
Dt 28.4.2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/04/2015 - Case No. A/R-33 (M/s. Shirodkar Preci Comp Private Limited) (Advance Authorization No. 3110057984 dated 17.04.2013)

Keeping in view the actual sale price of scrap vis-à-vis CIF value of imports, quantities of import items at Sl. No. 1, 4 & 5 may be modified as under after taking 10 % recovery from scrap:

1. Quantity of import item at Sl. No. 1 may be allowed as 300.3 Kgs., as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 4 may be allowed as 1153.3 Kgs., as 3.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 5 may be allowed as 373.6 Kgs., as 3.80 Kgs./Kg. content in export item after taking 10 % recovery from scrap

Norms committee may take a view

Norms Committee I

DIPP No. 12/46/2015-TSW/33-A/R dated 28/04/2015

(S. K. Jain)
Development Officer

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Saini
H/A
28/4/15